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Factories (Maharashtra Amendment) Act, 2006 28 of 2006

[01 August 2006]

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PREAMBLE

An Act further to amend the Factories Act, 1948, in its application to the State of Maharashtra.

WHEREASit is expedient further to amend the Factories Act, 1948 (Act 63 of 1948), in its application to the State of Maharashtra, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows:-

1. Short Title :-

(1) This Act may be called the Factories (Maharashtra Amendment) Act, 2006.

2. Amendment Of Section 2 Of Act 63 Of 1948 :-

In section 2 of the Factories Act, 1948 (Act 63 of 1948), in its application to the State of Maharashtra, in clause (m),-

- (a) after the words "restaurant or eating place" the words and letter "or a poly house or green house engaged in the activity of floriculture or pomology or High Value Crops" shall be added;
- (b) after Explanation II, the following Explanation shall be added, namely:-

Explanation III.-For the purposes of this clause, the term "High Value Crops" shall mean and include,-

(i) Plantation of fruits, flowers and vegetables in a green house or

shed-net house;

- (ii) Plantation of exotic fruits, flowers and vegetables;
- (iii) Plantation of crops by use of bio-technology;
- (iv) Plantation of medicinal and aromatic plants and processing industry;
- (v) Production of mushroom and processing industry;
- (vi) Production of fruits by micro-drip irrigation by use of plastic and mulching;
- (vii) Nurseries and processing industry where vegetables are produced in a green house;
- (viii) Nursery of ornamental plants;".